

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-420(ND)/2017

COARM:

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2019

NAME OF THE COMPANY: M/s. Regal Metal & Ferro Alloys Vs. M/s. Sandeep Axles Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Shivam Mishra and
Mr. Saral Sharma, Advocates

Present for the Respondent: Ms. Purti Marwaha and
Ms. Henna George, Advocates for applicant
Mr. Avinash Mohapatra, Advocate for Canara Bank

ORDER

Ld. Counsel for the applicant had been granted opportunity on the last date of hearing to cite precedents in support of her claim that the interest due on the principal amount had to be taken into consideration by the liquidator for computing their entire claim. Further time is being prayed for. The Liquidator shall also apprise this Bench, by way of affidavit, if interest is taken into consideration for any other claimant before him.


The progress report of the liquidator has been filed. Ld. Counsel submits that notice of his CA 729/2019 has been duly effected on the Ex-Directors/non-applicant.

(Sapna)

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Reply of the Corporate debtor is on record. However, Ld. Opp. Counsel submits that he has not received the copy. Let steps be taken.

To come up for arguments on 22nd August, 2019.


(Ina Malhotra)
Member (J)

(Sapna)